

10.08.2020

Matter is taken up through Video Conferencing (Cisco Webex), hosted by Reader of the Court Sh. Davinder Singh Bisht.

Present (on screen): Shri Parmod Singh, Ld. PP for CBI.

Sh. Harsh K. Sharma, Ld. Counsel for A-2 Neeraj Walia and as proxy counsel for A-1 Neeraj Kumar and A-6 Seema Manga.

Sh. Vaibhav Tomar, Ld. Counsel for A-7 M/s Unitech Ltd.

Ms. Maulshree Pathak, Ld. counsel for A-3 Ramesh Chandra, A-4 Ajay Chandra, A-5 Upma Chandra and A-7 M/s Unitech Ltd.

All the accused persons are absent.

Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

A-4 Ajay Chandra not produced by way of Video Conferencing from Tihar Jail. The Jail Superintendent be informed about the next date of hearing of this case and he be directed to ensure the presence of accused Ajay Chandra by way of Video Conferencing on the next date of hearing.

In view of the requests made on behalf of A-1 Neeraj Kumar, A-2 Neeraj Walia, A-3 Ramesh Chandra, A-5 Upma Chandra and A-6 Seema Manga, they are exempted from their appearance through Video Conferencing for today only. Ld. Counsels appeared on behalf of accused persons submit that the accused persons shall appear on the next date of hearing through Video Conferencing.

Ld. PP for the CBI requests 3-4 days time to file status report/reply in terms of order dated 20.01.2020.

List the case for further proceedings/arguments on **18.08.2020 at 11.30 AM.**

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.


(Harish Kumar)

**Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/10.08.2020**